CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi

COURT –II

Date of hearing/ Decision: 31.08.2018

E/MISC/50833/2018
Appeal No. E/51638/2018-SMC

[Arising out of Order-in-Appeal No. OIA-95/SM/CE/JPR/2018 dated 01/03/2018 passed by COMMISSIONER OF CGST & CENTRAL EXCISE-JAIPUR-I(Appeal)]

Commissioner of Central Excise & Service Tax, Jaipur-I Appellant

Vs.

Genus Power Infrastructures Ltd. Respondent

Appearance:
Sh. K. Poddar, DR for the appellant
Sh. Shantanu, Advocate for the Respondent

Coram:
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 52894/2018

Per: V. Padmanabhan

1. Revenue has filed the present Miscellaneous Application for withdrawal of the appeal in terms of the monetary policy.

2. In view of above, appeal is dismissed as withdrawn.

3. Miscellaneous application is also disposed of.

(Order dictated & pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

Rekha